

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 276 of 2015 &
IA No. 758 of 2016 &
IA No. 444 of 2015**

Dated: 30th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

West Bengal State Electricity Distribution Co. Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Sakya Singh Chaudhuri
Mr. Molshree Bhatnagar
Mr. Avijeet Lala
Ms. Soumya Prakash

Counsel for the Respondent(s) : Mr. Divyanshu Rai
Mr. Nikhil Nayyar for R.1

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandra for R-2

Mr. M.Y. Deshmukh
Mr. Shakti Pandey for R.7

Mr. Rajiv Srivastava
Ms. Gargi Srivastava for UPPCL R.11

Mr. G. Umapathy
Mr. S. Vallinayagam
Mr. Aditya Singh for R.12 & R.13

Mr. Aashish Anand Bernard
Mr. Paramhans for PTC India

ORDER
IA No. 758 of 2016
(For Impleadment)

Mr. G. Umapathy, on behalf of M.P. Power Management Company Ltd. has filed an application with the prayer that M.P. Power Management Company Ltd. may be impleaded as a party respondent in this appeal.

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed. Learned Counsel for the appellant is directed to file amended memo of parties. Learned counsel is further directed to serve a copy of the appeal on the newly added respondent.

APPEAL No. 276 of 2015

We have heard Mr. C.S. Vaidyanathan, learned senior counsel for the appellant.

List the matter for further hearing on 16.02.2017.

(I.J. Kapoor)
Technical Member
pr/vt

(Justice Ranjana P. Desai)
Chairperson